

Bail Application No. 1808  
FIR No.570/2020  
Police Station : Tilak Nagar  
Under section : 354/354(D)/506/509 IPC  
State vs Jagjeet Singh

29.08.2020


The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.

Sh. B.S. Tiwari learned proxy counsel for the applicant.

Proxy counsel for applicant requests for an adjournment as  
the main counsel is suffering from fever. Heard. Allowed.

Put up for consideration on 09.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020

Bail application no.1785  
FIR No. Not Know  
PS Tilak Nagar  
U/s Not Known  
State Vs Desh Raj

29.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**


Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).  
Shri K.K Bhawani, Ld. Counsel for applicant.

This is an application for grant of bail to applicant Desh Raj.

Reply to the application is not filed.

Issue notice to IO to file reply positively by the next date of hearing.

Be listed on 10.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

FIR No.441/20  
PS Paschim Vihar  
U/s25 Arms Act  
State Vs Deepanshu

29.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).

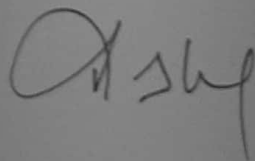
Shri B.P Pandey, Ld. Counsel for applicant through video conferencing (CISCO Webex).

This is an application for grant of regular bail to accused Deepanshu on the ground that the facts stated in the FIR are false and fabricated. The accused has been falsely implicated in the present case and is in judicial custody since 26.06.2020. Further, accused is the sole bread earner of his family and he has to support his old aged parents and younger brother. It is further stated that investigation is complete and applicant is no more required for this purpose. It is prayed that accused may be granted bail.

Reply alongwith previous conviction report of accused /applicant filed.

Ld. Additional Public Persecutor has opposed the bail stating that applicant is a habitual offender.

As per reply of IO, a country made pistol was recovered from the applicant, who is a BC of police station Paschim Vihar East. He is a habitual offender and having previous involvements in many criminal cases.



Amr Mail


29/8/2020

It is also noteworthy that earlier also, bail application of applicant has been dismissed on 23.07.2020. Now, no new ground is mentioned in the application, which entitles the accused to bail.

Keeping in view the fact that no new ground has emerged on record after the dismissal of first bail application of accused and also the fact that applicant is a habitual offender, I do not deem it fit to grant bail to accused. Hence, the bail application of accused Deepanshu stands dismissed.

Application stands disposed off accordingly.

At request, copy of order be given Dasti.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

FIR No. 0015984/17  
PS Ranjit Nagar  
U/s 397/411/34 IPC  
State Vs Arun

29.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**

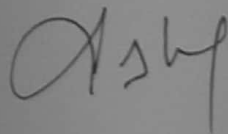
Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).

Shri Zia Afroz, Ld. Counsel for applicants through video conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to applicant Arun. Though the FIR number and section are not mentioned in the bail application, it is interalia stated that police officials of PS Ranjeet Nagar are visiting the house of applicant during odd hours and asking about the applicant. They also harassed the family members of applicant and asked them to produce the applicant. It is also stated that applicant is innocent and he has apprehension of arrest by the police. It is therefore, prayed that applicant may be granted anticipatory bail.

Reply to the bail application alongwith previous conviction report of accused has been filed by the Investigating Officer.

As per reply, the FIR has been registered against the applicant on the complaint of complainant Karan who alleged that applicant alongwith three boys stole his motorcycle, which incident got recorded in CCTV Camera. Later on the stolen motorcycle was recovered from the accused/applicant. IO has

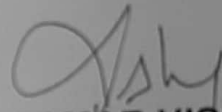


also mentioned that accused is also involved in another case of theft of motor-cycle and he is a habitual offender.

Keeping in view the fact that accused is a habitual offender and his custodial interrogation will be required in this case, I do not deem it fit to grant anticipatory bail to him. Accordingly, bail application of accused/applicant Arun stands dismissed.

Application stands disposed off accordingly.

Copy of order be given Dasti.



**(SAMAR VISHAL)**  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

FIR No. 309/20  
PS Ranjit Nagar  
U/s 376/417/506/34 IPC  
State Vs Shamsher Alam

29.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).

Complainant in person with her uncle.

Shri Sushil Kumar Sharma, Ld. Counsel for applicant through video conferencing (CISCO Webex).

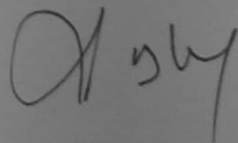
This is an application for grant of bail to accused Shamsher Alam on the ground that he has been falsely implicated in the present case and is in judicial custody since 21.08.2020. Further, the applicant has not committed any offence as alleged and there is a delay of two months in lodging the FIR after the complaint against the applicant. Applicant is not a previous offender and complainant has got the FIR registered just to extort money from the applicant. It is prayed that accused may be granted bail.

Reply to the bail application is filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the applicant/accused are very serious.

Complainant who is present in court with her uncle has vehemently opposed the bail application and stated that applicant may not be granted bail.

As per reply filed by the IO, the present FIR has been registered on the complaint of complainant who alleged that applicant raped her on the false promise of marriage, however later on applicant denied to marry the com-




Shamsher Alam 29/8/2020

plainant and also threaten to kill her. It is also stated in reply that investigation is yet not completed and if accused is released on bail at this stage, he may threaten the complainant or may destroy the evidence.

The allegations against the accused are serious in nature and the investigation is at initial stage. Releasing the applicant on bail at this stage, may prejudice the case of the prosecution. Therefore, the accused/applicant is not entitled to regular bail. Hence, the application for grant of bail to accused/applicant Shamsher Alam stands dismissed.

Application stands disposed off accordingly.

Copy of order be given Dasti.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.



Amish Kail

201-1

FIR No. 352/2020  
PS Patel Nagar  
U/s 498A/406/34 IPC  
State Vs 1. Indrawati Chopra  
2. Bal Kishan Chopra  
3. Yogita

29.08.2020

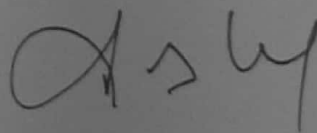
**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).  
Shri Zia Afroz, Ld. Counsel for applicants through video conferencing (CISCO Webex).  
IO S/SI Jaspreet Pannu.

These are three bail applications for grant of anticipatory bail to applicants Indrawati Chopra, Bal Kishan Chopra and Yogita on the ground that the present FIR has been registered against the applicants on the basis of complaint of complainant which is nothing but bunch of lies. It is stated that the applicants never treated the complainant with any sort of cruelty at any point of time. It is further stated that applicant Yogita is married and living with her husband separately from other applicants. Further, applicants Bal Kishan Chopra and Indrawati Chopra are old aged persons suffering from many old age diseases. It is sated that applicants are ready to join the investigation as and when required by the Investigating agency. Hence, it is prayed that applicant may be granted anticipatory bail.

Separate replies to all the bail applications have been filed.

Ld. Additional Public Prosecutor has opposed the bail applications.




On enquiry, IO submits that the investigation is at initial stage and as of now, she does not have any sufficient ground for arrest of applicants, however later on after further investigation, the need to arrest the applicants may arise.

Let the IO investigate the matter further.

Put up on 30.09.2020.

*Till the next date, no coercive action be taken against the applicants by the IO. The applicants, however, shall be under obligation to join the investigation, as per law.*

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

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Bail Application no. 1760,1761 & 1762  
FIR No. 0617/2019  
PS Tilak Nagar  
U/s 498A/506/34 IPC  
State Vs 1. Nirmala Rani  
2. Ashok Kumar  
3. Dinesh Kumar

29.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).

Complainant in persons alongwith Shri Harish Kumar Gupta, Ld. Counsel for the complainant.  
Shri S. Chakarborty and Shri M.R Jangid, Ld. Counsels for accused/applicant.

These are three bail application for grant of anticipatory bail moved on behalf of applicants.

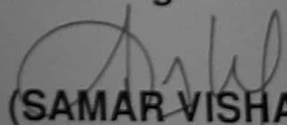
Reply filed.

Assistance of Investigating Officer, who is not present today, is required for disposal of the applications.

Issue notice to the Investigating Officer to appear in person on the next date of hearing.

Bail applications be listed on 15.09.2020.

**Interim order to continue till the next date of hearing.**

  
**(SAMAR VISHAL)**  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

Bail Application no. 1583  
FIR No. 664/2020  
PS Rajouri Garden  
U/s 498A/377/323/506/406/34 IPC  
State Vs Nikhil Bhatia

29.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).

Shri Pradeep Taotia, Ld. Counsel for the accused.

Shri Prabhjit Jauhar and Shri Mishah Kumar, Ld. Counsels for complainant.

IO W/SI Babita.

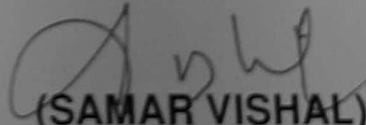
This is an application for grant of anticipatory bail to accused/applicant Nikhil Bhatia.

Fresh reply filed today.

Arguments heard.

Put up for order on the bail application on 31.08.2020.

***Interim protection vide order dated 05.08.2020 is extended till the next date of hearing.***

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

Bail application no. 1462  
FIR No.423/2019  
PS Paschim Vihar West  
U/s 306/34 IPC  
State Vs Karuna Parashar

29.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).


Shri Neeraj Sharma, Ld. Counsel for accused/applicant.

This is an application for grant of anticipatory bail to the applicant Karuna Parashar.

Reply filed.

Arguments heard.

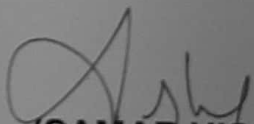
Put up at 4 p.m for order.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).

No time left.

Put up for order on 31.08.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

Bail Applicant no.1806  
FIR No. 704/20  
PS Punjabi Bagh  
U/s 420/468/471 IPC  
State Vs Sumit Kumar @ Sumit Gupta

29.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State through video conferencing (CISCO Webex).

Shri Nitin Mittal, Ld. Counsel for the applicant/accused.

Shri Aman Garg, Ld. Counsel for the complainant.

IO SI Harish.

This is an application for grant of anticipatory bail moved on behalf of accused Sumit Kumar.

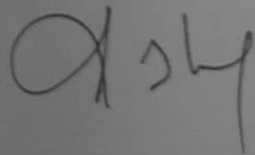
Reply filed.

The Investigating Officer has stated in his reply that the applicant has not joined the investigation.

On being asked about notice u/s 91 Cr.P.C, IO submits that the notice is dated 14.08.2020 directing the applicant to appear for investigation on 27.08.2020.

IO submits that the applicant has come to the police station for the purpose of investigation.

Complainant's counsel submits that certain original documents are also required from the applicant.



On being enquired, IO submits that he has also given notice u/s 91 Cr.P.C to the applicant to produce the documents on 27.08.2020.


Applicant's counsel submits that he will produce all the required documents to the IO by 31.08.2020. It shows that applicant is cooperating in the investigation.

Needless to say that applicant shall continue to cooperate in the investigation as per law in future.

The FIR is dated 14.08.2020 and not much investigation has been done till now. Let further investigation be done and thereafter the anticipatory bail application will be decided.

***Interim order to continue till the next date of hearing.***

Bail application be listed on 25.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020.

Bail application no.1801  
FIR No.394/2019  
Police Station : Pubjabi Bagh  
Under section :498A/406/34 IPC  
State vs Jaspreet Singh

29.08.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.

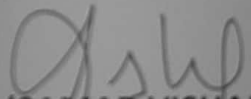
Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. Gurvinder Singh learned Counsel for applicant / accused  
through video conferencing.

This is an application seeking restoration of earlier bail application of  
the applicant / accused Jaspreet Singh.

Heard counsel Sh. Gurvinder Singh.

Let investigating officer be summoned for the next date of hearing. Till  
than no coercive action shall be taken against the applicant / accused.

Put up on 24.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020



FIR No.715/2020  
Police Station : Paschim Vihar  
Under section : 376(D)/328IPC  
State vs Rakesh Kumar


29.08.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Sh. Lalit Kumar and Abhishek Mudgal learned counsels for the applicant/accused.  
Woman Sub-Inspector Anita in person.

This is an application under section 439 Cr.PC for grant of bail to the applicant / accused Rakesh Kumar. The offence in the present case is under section 376(D) IPC in which it is mandatory to issue notice to the victim. Accordingly, issue notice to the victim/complainant to be executed through investigating officer for 07.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020

FIR No.99/2013  
Police Station : Patel Nagar  
Under section : 419/420/467/468/471/120B IPC  
State vs Jagmohn @ Raju

29.08.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. B.L. Madhukar learned legal aid counsel for applicant /  
accused.

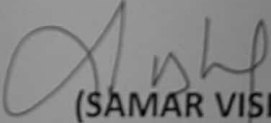
Fresh anticipatory bail application under section 438 Cr.PC received.

Let a reply be called from the investigating officer for the next date.

It is submitted by the counsel for applicant that supplementary chargesheet has been filed against the accused without arrest.

Let Trial Court Record be summoned for disposal of this application on

11.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020

FIR No.515/2020  
Police Station : Paschim Vihar East  
Under section : 354/377/498-A/406/34 IPC  
State vs Allauddin Mastan

29.08.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).


Complainant in person with counsel Sh. Mukesh Chauban.

This is an application for grant of anticipatory bail moved on behalf of applicant / accused.

Reply to the bail application received from the investigating officer.

Reader submits that counsel Sh Pankaj Tomar, counsel for applicant / accused is unable to connect through video conferencing.

Accordingly, put up for consideration on 01.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020

Bail application no. 1788  
FIR No.556/2020  
Police Station : Tilak Nagar  
Under section : 354/354A/328 IPC  
State vs Ranjeet Singh


29.08.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. Ranjeet Singh learned legal aid counsel for applicant / accused.

This is bail application under section 437 Cr.PC for grant of bail to the applicant / accused.

There is no report regarding service on the victim. Issue fresh notice to the victim to be executed through investigating officer for 10.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020

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FIR No. Not known  
Police Station : Moti Nagar  
Under section Not known  
State vs Khushwant Singh Mehta

29.08.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State through video-conferencing (CISCO  
Webex).  
Sh. Yakub Raza, learned counsel for the applicant / accused.

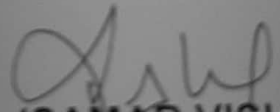
This is an application under section 438 Cr.PC for grant of  
anticipatory bail moved on behalf of applicant / accused.

Reply to the bail application received from the investigating  
officer.

It is submitted by learned counsel for accused/applicant that he  
does not want to press the anticipatory bail application and wants to  
withdraw the same.

In view of submission, the bail application of accused is  
dismissed as withdrawn.

Anticipatory bail application stands disposed off accordingly.



(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020

FIR No.425/2020  
Police Station : Tilak Nagar  
Under section : 307/34 IPC  
State vs Inder Singh

29.08.2020


The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Sh. Mahender Singh learned counsel for the applicant/accused.

This is second application under section 438 Cr.PC for grant of anticipatory bail to the applicant / accused Inder Singh.

Assistance of the investigating officer is required in the present case, accordingly, let investigating officer be summoned for 31.08.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020

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Mon, Aug 17

Bail Application No. 1364  
FIR No.247 /2020  
Police Station : Moti Nagar  
Under section : 498A/406 IPC  
State vs Ashish Upadhyay

29.08.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.


Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Sh. Narender Yadav learned counsel for the applicant/accused.

Sh. R.R. Jha, learned Legal Aid Counsel for complainant.

Complainant in person.

At joint request, put up for consideration on 31.08.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020

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FIR No. 0683/2019  
Police Station : Punjabi Bagh  
Under section : 376(2)(1)/376(2)(n)/506 IPC  
State vs Pawan

29.08.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. Sarvesh Kumar learned counsel for the applicant/accused through video-conferencing.


This is an application seeking extension of interim bail moved on behalf of applicant / accused Pawan. It is stated in the bail application that the applicant / accused Pawan was granted interim bail for 45 days vide order dated 01.06.2020 and after that he did not surrender as the interim orders were extended by the Hon'ble High Court of Delhi from time to time and now vide order dated 24.08.2020 in W.P.(C) 3037/2020 all the interim orders are extended till 31<sup>st</sup> October, 2020. Now he further wants to extend his interim bail.

Since all the interim orders have been extended till 31.10.2020 by the Hon'ble High Court of Delhi in W.P.(C) 3037/2020 dated 24.08.2020, the interim bail of the applicant / accused is extended till 31.10.2020.

The applicant shall however surrender before the Jail Superintendent concerned on 01.11.2020.

Copy of this order be sent to the Jail Superintendent concerned.

Copy of order be given dasti to the counsel for applicant.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
29.08.2020